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FOREST & ENVIRONMENT DEPARTMENT

NOTIFICATION

The 12th June 2007

No.9478-IIF(A)- 1/2007/F&E. — In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Governor of Orissa hereby makes the following rules further to amend the Orissa Forest Service, Group 'B' (Recruitment and Conditions of Service) Rules, 1984, namely:—

1. (1) These rules may be called the Orissa Forest Service group 'B' (Recruitment and Conditions of Service) Amendment Rules, 2007.

(2) They shall come into force on the date of their publication in the *Orissa Gazette*.

2. In the Orissa Forest Service Group 'B' (Recruitment and Conditions of Service) Rules, 1984 in rule 13, in sub-rule (2) for clauses '(a) to (d)', the following clauses shall be substituted, namely:—

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|-------------------------------------------------------------------------------------------|-----|----------------------|
| "(a) Secretary to Government in the Forest & Environment Department. | ... | Chairman |
| (b) Principal Chief Conservator of Forests (PCCF) | ... | Member |
| (c) Senior-most Indian Forest Service Officer other than PCCF. | ... | Member |
| (d) Joint Secretary or Deputy Secretary to Government in Forest & Environment Department. | ... | Member
Convenor." |

By order of the Governor

HRUSIKESH PANDA

Principal Secretary to Government